

Mr. Speaker: Any other hon. Member who has given notice and who wants to put a question? No Papers to be laid on the Table of the House.

12.10 hrs.

PAPERS LAID ON THE TABLE

DRAFT NOTIFICATION UNDER COMPANIES ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): On behalf of Shri Kanungo, I lay on the Table under sub-section (2) of section 620 of the Companies Act, 1956 a copy of the draft Notification proposed to be issued under sub-section (1) of section 620 of the said Act together with an explanatory memorandum thereon. [Placed in Library. See No. LT-923/63].

12.11 hrs.

OPINIONS ON BILL

Shri Shree Narayan Das (Darbhanga): I beg to lay on the Table Paper No. 1 to the Bill to provide for the composition of the Legislative Councils of States and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 8th June, 1962.

CONSTITUTION (FIFTEENTH AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

Shri Tyagi (Dehra Dun): When will this Bill be taken up? Last time a promise was given by the Treasury Benches that it would be taken up soon so that the 12 high court judges

whereas at the verge of retirement may be saved from retiring now. It is already delayed.

Mr. Speaker: So far as the taking up of anything for discussion is concerned, we have decided that when the Minister of Parliamentary Affairs makes a statement on Fridays, then alone it can be taken up and an enquiry be made whether a particular thing is to be taken up immediately or after some time, and so on.

(ii) EVIDENCE

Shri S. V. Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

PUBLIC ACCOUNTS COMMITTEE

SEVENTH REPORT

Shri Tyagi: I beg to present the Seventh Report of the Public Accounts Committee on Statutory Corporations, Government Companies, Government Commercial and Quasi-Commercial Departments, Undertakings and Autonomous Bodies.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I rise to announce that Government Business in this House during the week commencing 12th March, 1963, will consist of:

- (1) Discussion and voting on the Supplementary Demands for Grants (General) for 1962-63.
- (2) Consideration of a motion for reference of the Government of Union Territories Bill, 1963, to a Joint Committee.
- (3) Consideration and passing of the Central Sales-Tax (Amendment) Bill, 1963.